

प्रेस प्रकाशनी PRESS RELEASE



भारतीय रिजर्व बैंक
RESERVE BANK OF INDIA

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December 05, 2025

RBI imposes monetary penalty on Keertana Finserv Limited

The Reserve Bank of India (RBI) has, by an order dated December 02, 2025, imposed a monetary penalty of ₹3.10 lakh (Rupees Three Lakh Ten Thousand only) on Keertana Finserv Limited (formerly known as Keertana Finserv Private Limited) (the company) for non-compliance with certain directions issued by RBI on 'Governance' issues. This penalty has been imposed in exercise of powers conferred on RBI under Section 58G(1)(b) read with Section 58B(5)(aa) of the Reserve Bank of India Act, 1934.

The statutory inspection of the company was conducted by RBI with reference to its financial position as on March 31, 2024. Based on the supervisory findings of non-compliance with RBI directions and related correspondence in that regard, a notice was issued to the company advising it to show cause as to why penalty should not be imposed on it for failure to comply with the said directions.

After considering the company's reply to the notice and oral submissions made during the personal hearing, RBI found, *inter alia*, that the following charge against the company was sustained, warranting imposition of monetary penalty:

The company had failed to take prior written permission of the RBI while appointing a director resulting in change in management on account of change in more than 30 per cent of its directors, excluding independent directors.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the company with its customers. Further, imposition of this monetary penalty is without prejudice to any other action that may be initiated by RBI against the company.

(Brij Raj)

Chief General Manager

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